

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

T.P. No 256/KB/2017

C.P. No. 213/2016

Present: Hon'ble Member (J), Shri Jinan K.R.

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3<sup>RD</sup> SEPTEMBER, 2018, 10:30 A.M.**

Name of the Company		Peasons Private Ltd. & Ors.	
Under Section		391(2) & 394	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. DIBANATH DEY, ADV. For Petitioner

*[Signature]*  
03/09/2018.

2. Mr. K. S. Pradhan, Joint Director, RD(EA) MCA

*[Signature]*  
03/9/18

**ORDER**

Ld. Counsel for the petitioner as well as Ld. Jt. Director from the Office of the Regional Director, (Eastern Region), Ministry of Corporate Affairs, Kolkata representing the Central Government is present.

Ld. Counsel appearing for the petitioner sought further time to file rejoinder to the reply affidavit filed by the Central Government. Time is granted. To be filed within two weeks by serving a copy of the rejoinder to the Central Government.

**Sd**

(Jinan K.R.)  
Member (J)